

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) No.60 of 2020**

**IN THE MATTER OF:**

**Vipul Sez Developers Pvt. Ltd. & Anr.**

**...Appellants**

**Vs.**

**Solitaire Capital India & Ors.**

**...Respondent**

**Present:**

**For Appellants: Mr. Ve Sarojanand Jha, Advocate.**

**For Respondents: Ms. Akshya Learned Counsel appears for Learned Counsel Ms. Renu Gupta, Advocate for R-7 & 8.**

**ORDER**

**(Through Virtual Mode)**

**11.11.2020:** Mr. Ve Sarojanand Jha, Learned Counsel appearing for the Appellants informs this Tribunal that the order in CA No. 422/2019 (not in CA No. 83/2020) in CP No. 94/241-242 (ND) 2019, filed before the NCLT, New Delhi, was reserved on 14.09.2020 and that said order is still awaited.

In view of the above, the Registry is directed List the same on **18.12.2020.**

**[Justice Venugopal M.]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

sr/kam